

ITEM NO.1501

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 3392/2006

STATE OF HIMACHAL PRADESH

Appellant

VERSUS

RAVINDER KUMAR SANKHAYAN (DEAD) & ORS.

Respondents

WITH

C.A. No. 3393/2006 (XIV)

C.A. No. 3394/2006 (XIV)

Date : 28-03-2018 This matter was called on for pronouncement of judgment today.

For Appellant

Mr. Naresh K. Sharma, AOR  
Mr. Varinder Kumar Sharma, AOR

For Respondents

Ms. Tarannum Chemma, Adv.  
Ms. Hiral Gupta, Adv.  
Ms. Smrithi Suresh, Adv.  
Mr. Sanjay Jain, AOR

Mr. Ajay Marwaha, Adv.  
Mr. Mool Singh, Adv.

Mr. Varinder Kumar Sharma, AOR  
Mr. Anil Nag, AOR  
Mr. Naresh K. Sharma, AOR

Hon'ble Mr. Justice A.M. Khanwilkar pronounced the judgment of the Bench comprising Hon'ble the Chief Justice of India and His Lordship.

The appeals are allowed in terms of the signed reportable judgment.

(Deepak Guglani)

Court Master

(Signed reportable judgment is placed on the file)

(H.S. Parasher)

Assistant Registrar